

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

A.No. 316 of 2013 & IA Nos. 412/2013, 89/2015

Dated: 08th March, 2016

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

**M/s Wardha Power Company Ltd. ... Appellant(s)
Versus
Maharashtra State Electricity Distribution Co. Ltd.& Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh and Mr.Tabrez
Malwat

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan and
Mr. D. V. Raghu Vamsy for R.1

Mr. G. Sai Kumar, Ms. Pooja Nuwal and
Ms. Sowmya Saikumar for R.2

ORDER

We have heard Mr. Hemant Singh, learned counsel for the appellant in Appeal No.316 of 2013 and he has finished his arguments. He has requested for some time to file written submissions. He may file the same within three days after furnishing a copy to the opposite side.

Post this appeal for arguments of the respondents and rejoinder submissions on **15th March, 2016.**

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

sh/kt